

**GOVERNMENT OF INDIA
COMMUNICATIONS AND INFORMATION TECHNOLOGY
LOK SABHA**

UNSTARRED QUESTION NO:3365

ANSWERED ON:25.04.2012

ABSORPTION OF ITS OFFICERS

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Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether the BSNL and MTNL have been incorporated by administrative orders and Indian Telecom Service (ITS) is an organised service created through constitutional provisions in which recruitments are made through UPSC;
- (b) if so, the details thereof alongwith the ITS officers working in these PSUs till date;
- (c) whether ITS officers can be absorbed in organisations which are formed through administrative orders;
- (d) if so, the details of absorption rules governing such posts;
- (e) whether these rules have legal sanctity; and
- (f) if not, the reasons therefor?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILIND DEORA)

(a) & (b) MTNL and BSNL were set up respectively on 1.4.1986 and 1.10.2000. Indian Telecom service (ITS) is a central group 'A' Service (technical Service) to which recruitments have been made through UPSC. As on date, 973 ITS officers are working in BSNL and 87 ITS officers are working in MTNL.

(c) to (f) With the approval of the Cabinet, the Department of Telecommunications has initiated and pursued the process of absorption of Group 'A' officers including ITS officers in BSNL/MTNL as per Rule 37-A of CCs (Pension) Rules, 1972. The said Rule was notified by the Ministry of Personnel, Public Grievances and Pensions(Department of Pension and Pensioners' Welfare) vide their Notification No. 4/61/99-P&PW(D) dated the 30th September, 2000 and has legal sanctity.